

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**I.A. No. 10016 of 2019**

**In**

**W.P(Cr.) No. 320 of 2019**

Fahim Khan

..... Petitioner(s).

Versus

1. State of Jharkhand
2. Dy. Commissioner, Dhanbad, Jharkhand
3. Senior Superintendent of Police, Dhanbad, Jharkhand ..... Respondent(s)

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**CORAM : HON'BLE MR. JUSTICE ANANDA SEN.**

**THROUGH : VIDEO CONFERENCING**

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FOR THE PETITIONER(S) : Mr. B.M.Tripathi, Senior Advocate

Mr. Naveen Kr. Jaiswal, Advocate

FOR THE STATE

: Mr. Manoj Kumar. No.3, APP

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05/25.06.2020

Counsel for the petitioner submits that as he has filed another application for releasing him on Parole he sought to withdraw this application. He submits that in this application the petitioner has prayed to release him on Parole and to direct the respondent to take appropriate action as no action was taken on his petition.

Considering the aforesaid submission, the instant petition stands dismissed as withdrawn.

**I.A. No. 10016 of 2019**

In view of the order passed in the main application, the interlocutory application stands dismissed as infructuous.

**(ANANDA SEN , J)**